

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.327/TT/2020

Dated:18.5.2020

To,

Shri S. S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2, Sector-29,
Gurgaon-122001

Subject: Truing up of tariff of 2014-19 period and determination of tariff for 2019-24 period for assets under "Augmentation of Transformer and Bays in Western Region".

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 10.6.2020:-

2. Submit/clarify the following:-

- i. Reasons for variation in the capital cost as on COD as claimed in the instant petition vis-à-vis as allowed vide order dated 23.5.2016 in Petition No. 109/TT/2014 for Assets – B1, B2(a), B2(b), B3.
- ii. Cash IDC statement for Assets – B1, B2(a), B2(b), B3 showing total IDC amount accrued for each loan.
- iii. Soft copy of excel forms for all the assets covered in the instant petition for 2014-19 tariff period.
- iv. Information on no apportionment or reapportionment of IT Equipment & Software is being done in the Gross Block for all the assets in the instant petition during the 2014-19 tariff period.
- v. Form - 4 for Asset – A1 and Forms - 5 and 13 for Assets – I and II for 2014-19 period.
- vi. The details of additional capitalization claimed during 2014-19 period in the format tabulated below:-

Asset No.	Head wise /Part ywise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge (year wise)				Reversal (year wise)				Additional Liability Recognized^				Outstanding Liability as on 31.3.2019		
					2014-19 period				2014-19 Period				2014-19 Period						
																		-	-
																		-	-

TL/SS/Communication Systems etc.

*Whichever is later

^Works deferred for execution, contract amendment - please specify

- vii. Reasons for claiming add- cap after the cut-off date of Assets – B1, B2(a), B2(b), B3.
- viii. The scope of work defined in the Investment Approval is completed or not in the instant petition.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully

Sd/-
(Rajendra Kumar Tewari)
Bench Officer